NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI Company Appeal (AT) (Insolvency) No. 904 of 2020

IN THE MATTER OF:

Saurabh Kumar Tikamani, RP of Lanco Amarkantak Power Ltd.

...Appellant

Versus

NRSKS Mines and Minerals Pvt. Ltd.

...Respondent

Present:

For Appellant:

Mr. Ramji Srinivasan, Senior Advocate with

Mr. Aayush Mitruka, Mr. Mohit Rohatgi and Mr.

Ramakant Rai, Advocates

For Respondents:

Mr. Sumant Batra, Ms. Niharika Sharma, Ms. Garima Sharma, Mr. Ravindra K. and Mr. Mohit Chaudhary,

Advocates for R-1

Mr. Nitin Chowdary Pavulari, Advocate for Caveator

ORDER (Through Virtual Mode)

25.11.2020 Note has been filed by Mr. Sumant Batra, Advocate representing Respondent No. 1. The same is taken on record.

Mr. Rama Kant Rai, Advocate representing the Resolution Professional submits that presently the work orders which are already issued prior to 15th November, 2020 are subsisting. Mr. Sumant Batra, Advocate representing Respondent No. 1 submits that the work orders are effective upto 28th December, 2020. If it be so, the arrangement will last till the completion of the work order.

List the matter 'for hearing' on 8th December, 2020 at 2.00 P.M. on the top of the list.

> [Justice Bansi Lal Bhat] **Acting Chairperson**

[Justice Anant Bijay Singh] Member (Judicial)

> [Shreesha Merla] Member (Technical)